

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1330
ANSWERED ON:26.11.2009
ACQUISITION OF AIRCRAFT ON LEASE
Mutterwar Shri Vilas Baburao

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the aircraft obtained by Air India on lease did not prove to be airworthy thereby resulting in huge loss while terminating the lease agreements;
- (b) if so, whether any inquiry has been ordered in the matter; and
- (c) if so, the outcome of the inquiry and the action taken against the guilty?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

- (a): No, Sir. There has been no incident of lease termination in the recent past. However, the wet-lease agreements with M/s Caribjet were prematurely terminated in 1996 due to non-compliance of DGCA requirements.
- (b) and (c): Yes, Sir. Appropriate action was taken.